

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2446
ANSWERED ON TUESDAY, DECEMBER 17, 2024**

OPC REGISTRATIONS AND SUPPORT FOR STARTUPS

2446. Shri Ravi Chandra Vaddiraju :

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Maharashtra leads in One Person Company (OPC) registrations with 114 new registrations in September, 2024;
- (b) if so, the details of distribution of OPC registrations, State-wise;
- (c) whether any assessment has been made about the challenges faced by small businesses and startups in other States including Telangana, if so, the details therefor; and
- (d) the specific incentives or support mechanisms planned to promote OPCs in other States including Telangana?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER
OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.**

(SHRI HARSH MALHOTRA)

(a)&(b): In September 2024, 114 One Person Companies (OPCs) were incorporated in the State of Maharashtra and it has highest number of OPCs in India. The total number of OPCs registered state-wise are given in the Annexure.

(c)&(d): -The Companies Act, 2013 (the Act) is applicable pan-India and no specific state wise assessment has been made, including for the state of Telangana. There are several provisions in the Companies Act, 2013 for the ease of incorporation and ease of doing business by OPCs of which the important provisions are as under:-

- (i) Setting up of a Centralized Registrar of Companies for incorporation to provide uniformity in the incorporation process, which was earlier being done by jurisdictional RoCs;
- (ii) No minimum capital is specified for companies including for OPCs.
- (iii) OPCs are exempted from legal compliances of general meeting, board meetings, quorums, voting, inclusion of cash flow statements in financial statements.
- (iv) OPCs are also exempted from transacting business via postal ballot. Further, appointment of a Company Secretary is also not essential for an OPC and lesser penalties for One Person Companies, small companies, startups and Producer Companies are prescribed u/s 446B of the Act.
- (v) The annual return of an OPC can be signed by its director
- (vi) Decriminalization of offences by way of amendments have been made in the Act in 2020 to facilitate the ease of doing business and to improve compliance, specifically for Small Companies, OPCs, Start-ups & Producer Companies.

Annexure referred to in para (a) & (b) of the Rajya Sabha Unstarred Question No. 2446 for answer on 17.12.20-24

Details of State-wise registration of OPCs as on 06.12.2024

State/Union Territory	OPC Registered
Andaman & Nicobar	1
Andaman and Nicobar Islands	40
Andhra Pradesh	2232
Arunachal Pradesh	40
Assam	840
Bihar	3272
Chandigarh	321
Chhattisgarh	599
Dadra & Nagar Haveli	15
Daman and Diu	14
Delhi	8148
Goa	423
Gujarat	2554
Haryana	3442
Himachal Pradesh	448
Jammu & Kashmir	767
Jharkhand	1099
Karnataka	7632
Kerala	2259
Ladakh	11
Lakshadweep	1
Madhya Pradesh	1728
Maharashtra	12635
Manipur	117
Meghalaya	32
Mizoram	37
Nagaland	39
Orissa	1736
Pondicherry	91
Punjab	919
Rajasthan	2143
Tamil Nadu	5679
Telangana	4883
Tripura	93
Uttar Pradesh	8022
Uttarakhand	737
West Bengal	3383
Grand Total	76432
